

No.1831/Misc/FSSAI/Imports/2022
Food Safety and Standards Authority of India
A Statutory Authority established under the Food Safety and Standards Act, 2006
(Trade and International Cooperation Division)
FDA Bhawan, Kotla Road, New Delhi - 110002

Dated, the 02 August, 2022

ORDER

Subject: Sampling and analysis of imported food articles with microbial testing requirements- reg.

There are number of imported food articles in which testing of microbial parameters is required and it is necessary to retain the character of the article of food while sampling. Hence it has been decided that for the imported food articles which require microbial parameter testing shall be sampled and sealed by the Authorised Officer or its representative in aseptic conditions only as per the sampling guidelines for microbiological analysis.

2. Also the labs (primary/referrral) carrying out the analysis of the imported food articles are hereby directed to ensure that these samples are received in aseptic conditions only, else the sample shall be returned to the concerned Authorised Officer. Labs (primary/referral) shall not carry out analysis on incomplete parameters i.e. without microbial parameters in any such imported food article.



(Dr Amit Sharma)
Director (T&IC), FSSAI-HQ

To,

All Authorised Officers, FSSAI

Commissioner (SW), CBIC- with a request to circulate the same to all Customs officials notified as Authorised Officers by FSSAI.

All FSSAI Notified Primary/Referral Laboratories

Copy to:

1. PS to CEO
2. Advisor, QA
3. CITO, FSSAI (for uploading on FSSAI website)

*pls upload
Lily Prasad*